

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
**( Office of the Registrar General )**

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**C I R C U L A R**

**No. 15 /GS**

**Dated : 26.03.2020**

**Subject : Preventive measures to contain spread of Corona Virus (Covid-19).**

Keeping in view declaration of lockdown of 21 days by the Government of India, vide its order No. 40-3/2020-DM-1(A) dated 24.03.2020 and the closure of the Government offices by the Government of Union Territory of Jammu and Kashmir in terms of its order No. 421-JK (GAD) of 2020 dated 25.03.2020, Hon'ble the Chief Justice has been pleased to issue the following directions :-

- i) The access to all the Court complexes of the Union Territories of Jammu & Kashmir and Ladakh, including the High Court complexes at Srinagar and Jammu shall remain closed during the period of the lockdown.
- ii) The Judicial Officers, the Officers and staff of the registry and the staff of the District Courts shall remain available at all times at their respective residences to deal with any business of emergent nature. Any urgent business shall be transacted on the virtual mode.
- iii) The officers and the staff shall strictly follow the advisories and instructions regarding prevention of spread of Corona Virus (Covid-19) infection issued by the Government from time to time.
- iv) The Principal District and Sessions Judges shall make arrangements for hearing of any exceptionally urgent Civil / Criminal matter(s) from the residence(s) of the Judicial Officer(s) who shall be designated by the concerned District and Sessions Judge for the purpose. Hearings shall be on the virtual mode only.
- v) All orders and instructions of the Government of India and Government of Union Territory of Jammu and Kashmir regarding social distancing, restrictions, precautions, quarantine, isolation etc shall be strictly complied with.
- vi) For dealing with any exceptionally urgent matter(s) pertaining to the High Court, the concerned Registrar Judicial shall, after seeking necessary orders from Hon'ble the Chief Justice, make requisite

arrangements for hearing of such matters from the residence(s) of the Hon'ble Judge(s) in accordance with the directions of the Hon'ble the Chief Justice. Hearings shall be on the virtual mode only.

- vii) Any court staff in distress, need or difficulty of any kind shall seek the assistance of the following:-

**A. High Court Staff:**

- a) Mr Arvind Sharma,  
Registrar (Protocol), High Court of J&K, Jammu  
(M.No. 9419254526, email id - [arvind.jk0123@gmail.com](mailto:arvind.jk0123@gmail.com))
- b) Mr Mehraj-ud-Din Sofi,  
Registrar (Protocol), High Court of J&K, Srinagar  
(M.No. 9419970965, email id - [sofimeraj@gmail.com](mailto:sofimeraj@gmail.com))

**B. District Court Staff:**

A Judicial Officer to be assigned by the concerned Principal District & Sessions Judge, whose name and contact details be posted on the Court website.

(Sanjay Dhar)  
Registrar General

**No. 42826-874/GS**

**Dated : 26.03.2020**

*Copy of the above forwarded to :*

1. Principal Secretary to Hon'ble The Chief Justice, High Court of J&K, Jammu.
2. Secretary to Hon'ble Mr./Mrs. Justice \_\_\_\_\_  
*For information of their Lordships.*
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Rules, High Court of J&K, Jammu.
5. Registrar Computers, High Court of J&K, Jammu.
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar.  
*for information.*
7. All Principal District & Sessions Judges of the Union Territories of Jammu & Kashmir and Ladakh with the request to circulate the same within their respective jurisdictions.
8. Director Information, Government of Union Territory of Jammu & Kashmir, with request to give wide publicity to the circular in print and electronic media.
9. Secretary, Jammu & Kashmir Bar Association, Jammu/Srinagar.
10. Secretary, District Bar Association, \_\_\_\_\_.
11. In-charge NIC, for uploading the same on the official website of the J&K High Court.

REGISTRAR GENERAL